

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO.793**  
TO BE ANSWERED ON 05.02.2021

**PROTECTION OF CHILDREN FROM SEXUAL OFFENCE ACT**

793. SHRI KODIKUNNIL SURESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the increase in registration of cases under the Protection of Children from Sexual Offences (POCSO) Act;
- (b) if so, the details thereof along with the number of cases registered under this Act during the last four years, State/UT-wise;
- (c) whether the Government has taken note of the brutal rape-murder case of dalit minors in Walayar;
- (d) if so, the details thereof and action taken by the Government in this regard along with the number of POSCO cases reported in Kerala during the last five years; and
- (e) whether the Government has any plan to transfer the investigation of the said incident to the Central agencies and if so, the details thereof and action taken by the Government in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) As per information provided by National Crime Records Bureau (NCRB), the number of cases registered under Protection of Children from Sexual Offences (POCSO) Act, 2012 during 2016- 2019 is at **Annexure-I**.

(c) to (e) As per information received from the State Government of Kerala, the State Government took note of the incidence and rehabilitated the younger brother of the deceased with the help of CWC. It also initiated project Raksha to protect and support the survivors of sexual offence and other vulnerable children in Puthussery Grama Panchayat.

As per information provided by NCRB the details of the number of POCSO cases reported in Kerala during 2015-2019 is as under:

Year	No. of cases registered
2015	1486
2016	1848
2017	1169
2018	1153
2019	1283

The Government of India has implemented the POCSO Act, 2012 which is a comprehensive law that provides protection to children from the offences of sexual assault, sexual harassment and pornography, inter-alia.

As 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, the responsibility to maintain law and order, protection of life and property of the citizens including crimes against children, rest with the respective State Government and UT Administration.

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**ANNEXURE-I**

**Statement Referred To In Part (a)& (b) of Reply To Lok Sabha Un-Starred Question No.793 For Answer On 05.02.2021 raised by SHRI KODIKUNNIL SURESH regarding "PROTECTION OF CHILDREN FROM SEXUAL OFFENCE ACT" indicating Cases Registered (CR) in POCSO Act, 2012 during 2016-19**

SL	State/UT	2016	2017	2018	2019
		CR	CR	CR	CR
1	Andhra Pradesh	830	378	361	502
2	Arunachal Pradesh	59	14	24	36
3	Assam	821	1149	1721	1779
4	Bihar	233	1356	2094	1540
5	Chhattisgarh	1570	1676	1812	2027
6	Goa	75	0	2	0
7	Gujarat	1408	1697	2154	2253
8	Haryana	1020	1139	1924	2074
9	Himachal Pradesh	205	8	28	12
10	Jammu & Kashmir	25	0	32	109
11	Jharkhand	348	385	615	654
12	Karnataka	1565	1956	2036	2160
13	Kerala	1848	1169	1153	1283
14	Madhya Pradesh	4717	1569	2445	6123
15	Maharashtra	4815	5248	6233	6558
16	Manipur	43	29	43	58
17	Meghalaya	151	242	266	219
18	Mizoram	167	194	138	79
19	Nagaland	27	41	9	12
20	Odisha	1928	249	1887	2036
21	Punjab	596	489	411	389
22	Rajasthan	1479	1180	488	596
23	Sikkim	92	87	118	91
24	Tamil Nadu	1583	1587	2039	2396
25	Telangana	1158	1632	1665	1998
26	Tripura	156	139	127	176
27	Uttar Pradesh	4954	4895	5401	7594
28	Uttarakhand	218	191	337	369
29	West Bengal	2132	2131	2267	2267
	<b>TOTAL STATE(S)</b>	<b>34223</b>	<b>30830</b>	<b>37830</b>	<b>45390</b>
30	A&N Islands	49	65	69	94
31	Chandigarh	51	3	2	5
32	D&N Haveli	11	12	21	39
33	Daman & Diu	10	5	3	15
34	Delhi	1620	1623	1839	1719
35	Lakshadweep	5	4	7	25
36	Puducherry	53	66	56	48
	<b>TOTAL UT(S)</b>	<b>1799</b>	<b>1778</b>	<b>1997</b>	<b>1945</b>
	<b>TOTAL (ALL INDIA)</b>	<b>36022</b>	<b>32608</b>	<b>39827</b>	<b>47335</b>
Source: Crime in India					